

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 06<sup>th</sup> MAY, 2024, 10:30 A.M.

CP (IB) No. 19/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj  
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

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|---------------------|--|
| Name of the Company | Loknath Agarwalla -Vs- Angul Bus Terminal Co. Pvt. Ltd |
| Under Section       | 7 IBC  |

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. Chitranjan Panda, CA

For Respondent (s) Mr. Adnan Ansari, Adv.

**ORDER**

Ld. authorised representative CA Chitranjan Panda appears for the petitioner. This application has been filed by six creditors jointly under Section 7 IBC, 2016 for an initiation of CIRP against the Corporate Debtor. Heard, the total number of creditors/allottees are not given to ascertain whether requirement of ten percent as provided under Section 7 (1) Proviso of IBC, 2016 is complied or not. Further to explain how the debt referred in the petition is Financial Debt? At the request of petitioner counsel, matter adjourned. Ld. Counsel Mr. S. Shastri appearing for the respondent and filed Vakalatnama for the respondent. To hear the petitioner side submission, matter adjourned to 03.06.2024.

Sd

**Kaushalendra Kumar Singh**  
Member (Technical)

Sd

**P. Mohan Raj**  
Member (Judicial)